

(c) The land has been leased in perpetuity to Chelmsford Club Ltd. on payment of Rs. 200 per acre as premium plus 5 per cent. on it as the annual ground rent and also a sum of Rs. 60 p.m. on account of rent for the Government building standing on the plot.

(d) The premises are held by the Club on perpetual lease and therefore the question of getting the premises vacated on the expiry of the lease does not arise.

Displaced Persons from Pak-occupied Kashmir

*1035. { Shri A. M. Tariq:
Shri Hem Barua:

Will the Minister of **Rehabilitation and Minority Affairs** be pleased to refer to the reply given to Starred Question No. 403 on the 25th February, 1960 and state:

(a) the number of such displaced persons in Jammu and Kashmir and outside the State who are being given such relief; and

(b) the amount so far disbursed as relief to them?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) About 35,000 families.

(b) No payment have been made yet. Particulars of such families are being collected and payment will be made to those found entitled to it.

Film Censors Code

*1036. **Shri Ram Krishan Gupta:** Will the Minister of **Information and Broadcasting** be pleased to refer to the reply given to Starred Question No. 625 on the 7th December, 1959 and state whether Government have since considered the representation of Film Producers against their decision to enlarge the scope of the trade prescribed for the use of film censors?

The Minister of Information and Broadcasting (Dr. Keskar): The directions have since been amended and re-notified in the Gazette of India. A copy of the notification is laid on the Table of the Sabha. [See Appendix II, annexure No. 92].

Diplomatic Missions in India and Pakistan

*1037. { Shri P. C. Borooah:
Shri Chintamani Panigrahi:

Will the **Prime Minister** be pleased to state:

(a) whether any negotiations were held between India and Pakistan to open their respective diplomatic Missions in Hyderabad (Sind) and Lahore, Chandigarh and Bombay; and

(b) if so, the details thereof?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). No, Sir.

Allotment of Accommodation

1308. **Shri Sunder Lal:** Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the number of people in the waiting list likely to be allotted accommodation in D-type and above, following the upgrading of quarters and the consequent vacancies arising therefrom in DIZ area; and

(b) when the process of shifting will commence, as the grace period will be over by the 31st March, 1960?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) and (b). 51 vacancies in the upgraded houses of DII and higher classes are expected to materialise in D.I.Z. area by the 31st December, 1960, in the normal course. Besides, 325 officers have become out of class on account of the upgradation of quarters to DII and higher classes. According to the present schedule, the process of shift-

ing the out of class officers will commence with effect from the 1st April, 1960 as and when vacancies in the entitled classes of the officers concerned arise. There is a proposal, however, to allow officers who have been staying in a particular category of house undisturbed till a position is reached when he will be entitled to that house according to the revised classification. This proposal is being examined. Meanwhile, the grace period which is to end on 31st March will be extended upto 30th June 1960.

Violation of Air Space on Goa Border

1309. Shri D. C. Sharma: Will the Prime Minister be pleased to state:

(a) the number of aircrafts which have violated the air space on Goa Border since December, 1959; and

(b) the action taken in the matter?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) One.

(b) The Government have still under study the complex features which such violations present.

Export of Tea to Japan

1310. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state the quantity of Indian tea exported to Japan in 1959-60?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Figures of export for only the first nine months of 1959-60 are available. Total quantity exported to Japan during this period was 59,444 lbs. Figures of export for Jan-March, 1960 are not yet available.

Employees in Public Sector Industries

1311. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of employees working in the Public Sector Industries

listed in the publication "Public Sector Industries", issued in December, 1959; and

(b) the total wage bill of these concerns for the year 1959 as also the average monthly earnings of a worker, as compared to 1956, 1957 and 1958?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The information asked for is being collected and will be laid on the Table of the House at an early date.

Public Sector Industries

1312. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of employees drawing overall monthly emoluments of Rs. 500 and above in the Public Sector Industries detailed in the publication released in December, 1959 with the title "Public Sector Industries"; and

(b) the number of such employees who were taken from State Government Service and Central Government Service?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The information asked for is being collected and will be laid on the Table of the House at an early date.

Uniformity of Rules in Public Sector Industries

1313. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state whether at present there is uniformity in the rules and procedure relating to (i) recruitment, (ii) promotions, (iii) disciplinary action, (iv) retirement benefits, (v) housing accommodation, (vi) wages and other emoluments in the various Public Sector Industries?

The Minister of Industry (Shri Manubhai Shah): The Public Sector Industries under the Ministry of Commerce and Industry have their own rules and procedure relating to recruitment, promotions, disciplinary